

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MAGNESITA REFRACTORIES PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	Magnesita Refractories Private Limited
2	DATE OF INCORPORATION OF CORPORATE PERSON	14.05.2011
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	RoC-Mumbai
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U51909MH2011FTC217495
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Gala No. 18, Noble Industrial Estate No.1, Navghar Vasai Road (East), Palghar, Mumbai, India - 401202
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	24.06.2025
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	- Vipin Agarwal, - C/o AVM Resolution Professionals LLP, 8/28, (3rd Floor), W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi 110005. - vlp.magnesita@gmail.com - 011 41486026/27, Mob. 9810634405 - IBBI/IPA-001/IP-P-02391/2021-2022/13680
8	LAST DATE FOR SUBMISSION OF CLAIMS	24.07.2025

Notice is hereby given that the **Magnesita Refractories Private Limited** has commenced voluntary liquidation on **24.06.2025**.

The stakeholders of **Magnesita Refractories Private Limited** are hereby called upon to submit a proof of their claims, on or before **24.07.2025**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Name and Signature of the Liquidator: **Vipin Agarwal**

Date: **28.06.2025**

Place: **New Delhi**

FOR DAILY BUSINESS.

FINANCIAL EXPRESS

READ TO LEAD

NEW DELHI, THURSDAY, FEBRUARY 21, 2019

FINANCIAL EXPRESS

READ TO LEAD

NEW DELHI, THURSDAY, FEBRUARY 21, 2019

THE BUSINESS DAILY



U.P. COOPERATIVE SUGAR FACTORIES FEDERATION LTD
9-A, RANA PRATAP MARG, LUCKNOW-226001
Tel No. (0522) 2612949, (0522)2628310, Fax: (0522) 2627994
Email: upsugarfed@yahoo.co.in | Website: www.upsugarfed.org

पत्र संख्या P-15629 मुद्रांक/०७ दिनांक: 27.06.2025

TENDER NOTICE
Online e-tenders are invited from PSU/Associate Co. of any PSU for Lubricant, Manufacturer/Authorised distributor/ Authorised dealer for mill bearing Aluminium complex grease, Manufacturer/Authorised dealer/sole selling agent for Caustic soda (as per details given in tender documents) to various Cooperative Sugar Factories of U.P. The e-tender documents with detailed specifications, terms and conditions etc. can be downloaded from e-tender portal <http://etender.up.nic.in> & federation website www.upsugarfed.org
The Federation reserves the right to cancel any or all bids/annual e-bidding process without assigning any reason to & decision of Federation will be final & binding.
(KUMAR VINEET)
MANAGING DIRECTOR

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MAGNESITA REFRACTORIES PRIVATE LIMITED

1. Name of Corporate Person	Magnesita Refractories Private Limited
2. Date of incorporation of Corporate Person	14.05.2011
3. Authority under which Corporate Person is incorporated/registered	Registrar of Companies, Mumbai
4. Corporate identity number / limited liability identity number of Corporate Person	U51909MH2011FTC217495
5. Address of the registered Office and Principal office (if any) of Corporate Person	Gala No. 18, Noble Industrial Estate No.1, Navghar Vassai Road (East), Palghar, Mumbai, India - 401202
6. Liquidation commencement date of Corporate Person	24.06.2025
7. Name, address, email address, telephone number and the registration number of the Liquidator	Vipin Agarwal Add.: C/o AVM Resolution Professionals LLP, 8/26, (3rd Floor), W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi 110005 Email: vlp.magnesita@gmail.com Telephone: 011 4148602627 Mob: 9810634405 Regn. No.: IBB/PA-001/IP-P-02391/2021-2022/13680
8. Last date for submission of claims	24.07.2025

Notice is hereby given that the Magnesita Refractories Private Limited has commenced voluntary liquidation on 24.06.2025.

The stakeholders of Magnesita Refractories Private Limited are hereby called upon to submit a proof of their claims, on or before 24.07.2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Vipin Agarwal

Date: 28.06.2025 Liquidator, Magnesita Refractories Private Limited
Place: New Delhi Regn. No.: IBB/PA-001/IP-P-02391/2021-2022/13680



BAJAJ STEEL INDUSTRIES LIMITED
Registered Office : Plot No. C-108, MIDC Industrial Area, Hingna, Nagpur - 440016 (MH) India. Tel.: 07104-238101, Fax : 07104 - 237067; E-mail : cs_legal@bajajngp.com; Website : www.bajajngp.com.
CIN : L27100MH1961PLC011936

NOTICE TO THE SHAREHOLDERS OF THE COMPANY
For transfer of shares to the Investor Education and Protection Fund (IEPF) Account (As per Section 124(6) of the Companies Act, 2013)
In terms of requirements of Section 124(6) of the Companies Act, 2013 read with Investor Education and Protection Fund (IEPF) Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Company is required to transfer the shares, in respect of which the dividend remains unpaid or unclaimed for a period of seven consecutive years, to the IEPF Account established by the Central Government. A separate communication shall also be sent to all the Shareholders, who have not encashed the final dividend for the financial year 2017-18 declared and paid by the Company, which are liable to be transferred to IEPF Account as per the said Rules.
A list of such shareholders who have not encashed their dividends for seven consecutive years and whose shares are therefore liable for transfer to the IEPF Account is available on the website of the Company at <https://bajajngp.com/investor-relations/communications-to-shareholders-notices/>.
Shareholders are requested to forward the requisite documents, as per the above-mentioned communication, to the Company's Registrar and Share Transfer Agent (RTA) i.e. Adroit Corporate Services Pvt Ltd., to claim the unclaimed dividend amount and shares. Notice is hereby given that in the absence of receipt of a valid claim by the Shareholders, the Company would be transferring the said shares to IEPF Account without further notice in accordance with the requirement of the said Rules.
Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said Rules. Please note that after such transfer, Shareholders /Claimants can claim the transferred shares along with dividends from the IEPF Authority, for which details are available at www.iepf.gov.in.
For any information/clarifications on this matter, the concerned Shareholders/Claimants may write to the Company at cs_legal@bajajngp.com or RTA Adroit Corporate Services Pvt Ltd., 18-20, Jafferbhoy Ind. Estate, Ground Floor, Makwana Road, Marol Naka, Andheri (E), Mumbai 400059, India. Tel/Direct: (0)22 42270400, E-mail: info@adroitcorporate.com.
Date : 28.06.2025 For Bajaj Steel Industries Limited
Place : Nagpur Rachit Jain
Company Secretary



यूनियन बैंक ऑफ इंडिया
A Government of India Undertaking
Tardeo Mumbai (31940) Branch, Address A/251-B, Sethna House, Tardeo Road, Tardeo, Mumbai, Maharashtra - 400007
Contact No: 23802209 Mail Id : ubin0531944@unionbankofindia.bank
Ref: SAR3194062788205990242526 Date: 15.05.2025

The Borrower/s
1. Ganesh Kumar Prakash Agrawal, 1/302 Evershine Pine Building No. 1234 Near Shubham Hotel Beverly Park Mira Road East Thane MAH 401107
2. Seema Mangilal Gupta, A-804, Dheeraaj Regency Off W E Highway Near Bhor Industries Borivali East Mum MAH 400066 In.
Sir/Madam,
Notice under Sec.13 (2) read with Sec.13 (3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
The addressee No 1 herein have availed the following credit facilities from our Tardeo Mumbai (31940) Branch and failed to pay the dues/installment/ interest / operate the accounts satisfactorily and hence, in terms of the RBI guidelines as to the Income Recognition and Prudential Accounting Norms, your account/s has/have been classified as Non-Performing Asset as on 07.04.2025. As on 30.04.2025 a sum of Rs. 37,03,078.99 (Rupees Thirty Seven Lakh Three Thousand Seventy Eight and Paise Ninety Nine only) is outstanding in your account/s.
The particulars of amount due to the Bank from No.1 of you in respect of the aforesaid account/s are as under:

Type of Facility	Outstanding Amount as on date of NPA i.e. as on 07.04.2025	Un applied interest w.e.f. 07.04.2025 to 30.04.2025	Penal Interest (Simple)	Cost/ Charges incurred by Bank.	Total dues
GENERAL HOME LOAN	Rs. 35,77,001.24	Rs. 1,26,077.75	0.00	Rs. 37,03,078.99	Rs. 37,03,078.99
Total Dues					Rs. 37,03,078.99

To secure the repayment of the monies due or the monies that may become due to the Bank, Ganesh Kumar Prakash Agrawal & Seema Mangilal Gupta, had /have executed documents on 07.02.2023 and created security interest by way of:
Mortgage of immovable property described herein below: I. A Residential Flat No.806, area admeasuring 42.19 sq. mtrs., (Carpet Area), ie equivalent to 32.67 sq. mtrs., plus balcony area 3.63 sq. mtrs., plus Deck area 5.89 sq. mtrs., on the 8th floor, in the building No. XII, project known as WISTERIA SQUARE, and constructed on all that piece and parcel of land bearing Survey No.105, Hissa No.1 2 lying being situated at Village Ghodbunder and within the Taluka limits of Thane and in the Registration District of Thane and in the local limits of Mira Bhayander Municipal Corporation.
II. A Residential Flat No.805, area admeasuring 42.19 sq. mtrs., (Carpet Area), ie equivalent to 32.67 sq. mtrs., plus balcony area 3.63 sq. mtrs., plus Deck area 5.89 sq. mtrs., on the 8th floor, in the building No. XII, project known as WISTERIA SQUARE, and constructed on all that piece and parcel of land bearing Survey No.105, Hissa No.1 2 lying being situated at Village Ghodbunder and within the Taluka limits of Thane and in the Registration District of Thane and in the local limits of Mira Bhayander Municipal Corporation.
Therefore, You are hereby called upon in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002, to pay a sum of Rs. 37,03,078.99 together with further interest and charges at the contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given under the said Act.
As per section 13 (13) of the Act, on receipt of this notice you are restrained /prevented from disposing of or dealing with the above securities without the consent of the bank. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Yours Faithfully,
Sd/-
Authorised Officer

Public Notice
TO WHOMSOEVER IT MAY CONCERN
This is to inform the General Public that following share certificate of (name of Company) Anant Raj Limited having its Registered Office at : CP -1, Sector - 8, IIT Manesar, Gurugram, Haryana, 122095.
Registered in the name of the : Vn Kantil V Dand Jy with K.M.Shah Following Shareholders have been lost by them:

Sr. No.	Name of the Shareholders	Folio No.	Certificate No.	Distinctive Number/s	Total Number of Shares & Face Value
1.	KV Dand K.M.Shah	31201	16616 20544 20934 24735 27065	4031501 - 4031600 4415301 - 4415400 4463301 - 4463400 4843401 - 4843500 5076401 - 5076500	500 Equity Shares in 10/- Paid Up

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates. Any person who has any claim in respect of the said share certificate should lodge such claim with the Company or its Registrar and Transfer Agents Alankrit Assignments Ltd. - 26/21, Jhandewalan Extn, New Delhi, Delhi, 110095 within 15 days of publication of the notice after when no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificates.
Place: Mumbai
Date: 29.06.2025
Kantil V Dand Jy with K.M.Shah
Name of Shareholder

NOTICE
Pfizer Limited
Regd. Office : 1802/1901, The Capital, Plot No. C - 70, G Block, Bandra Kurla Complex, Bandra (E), Mumbai, Maharashtra, 400051
This is to inform the general public that Original Share Certificate(s) issued by Pfizer Limited, the details of which are mentioned below, have been lost/misplaced and an application has been made by the holder(s) for issuance of Duplicate Share Certificate(s) in respect thereof :

Name(s) of the Holder	Folio No.	Certificate No.	Distinctive Nos. From To	No. of Shares
Pramod Nanalal Vyas	P0007380	9317	2299281-2299290	10
Pramod Nanalal Vyas	P0007380	10513	4110695-4110700	06
Pramod Nanalal Vyas	P0007380	10890	2794061-2794065	05
Pramod Nanalal Vyas	P0007380	60223	5843229-5843238	10
Pramod Nanalal Vyas	P0007380	60224	5843239-5843244	06
Pramod Nanalal Vyas	P0007380	147251	10680427-10680436	10
Pramod Nanalal Vyas	P0007380	178309	1825835-1825847	13
Pramod Nanalal Vyas	P0007380	301634	16807690-16807739	50
Pramod Nanalal Vyas	P0007380	301635	16807740-16807749	10

Any person who has a claim in respect of the said shares or objection to the issuance of the Duplicate Share Certificate shall lodge such claim or objection with the Company at its registered office within 15 (fifteen) days from the publication of the notice or else the Company will proceed to issue duplicate share certificate(s) in favor of the holder(s) without any further delay.
Place : Mumbai
Date : 27.6.2025
Name of the Holder
Late Pramod Nanalal Vyas

REF: BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, AT MUMBAI
INTERLOCUTORY APPLICATION NO 1898 OF 2023
IN
COMPANY PETITION (IB) NO. 4563 OF 2019
Kaish T Shah .. Applicant/Resolution Professional of Corporate Debtor Vs.
Narendra Patel & Ors ...Respondents
IN THE MATTER OF
UltraTech Cement Limited Petitioner
Vs
Jaatvedas Construction Company Private Limited. Corporate Debtor
To
Mr. Bhavesh Karsandas Patel A-202, Mahavir Empress,Kirol Road, Cama Lane,Ghatkopar, Mumbai,Maharashtra, India-400086 ...Respondent No.1
Mr. Narendra Patel 21 Floor, 2101, The Address panorama, LBS Road, Near Godrej Gate No. 01, Opp R City Mall, Ghatkopar West, Mumbai-400086. ...Respondent No.2
Mr. Hitesh Patel Flat No. 1502 15th Floor, Wadhwa Group Vista Building, L B S Marg CTS No. 50, 50/1 To 7 50/35 To 44, VTS Ghatkopar West, Mumbai 400086. ...Respondent No.3
Mr. Ashok Mewani Flat No. 1602, Tower I, Odyssey, Hiranandani Gardens, Powai, Mumbai 400076. ...Respondent No.4
1. The captioned Application under Section 66 and 67 of the Insolvency and Bankruptcy Code, 2016, was filed on 04.05.2023 by Mr. Kaish T. Shah, Resolution Professional of Jaatvedas Construction Company Private Limited.
2. Take Notice that the next date of hearing in the captioned matter is 05.08.2025.
3. This substituted service is being issued in compliance of Order dated 09.04.2025 passed by the Hon'ble National Company Law Tribunal, Mumbai Bench-II.
4. Any Respondent desirous of opposing the Captioned Application should send to the undersigned, a copy of his affidavit, signed by him or his advocate, with his name and address, so as to reach the Applicant not later than two days before the date fixed for the hearing of the Application. A copy of the Application will be furnished by the undersigned.
Date : 28.06.2025 Kaish T. Shah
Place : Mumbai Resolution Professional of
Jaatvedas Construction Company Private Limited

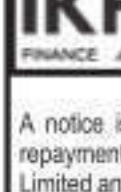


केनरा बैंक Canara Bank
A Govt. of India Undertaking
ARM BRANCH, MUMBAI
4th Floor, Canara Bank Building Adi Marban Street, Ballard Estate
Mumbai - 400 001, Tel.: 8655948054, Email: cb2360@canarabank.com

SALE NOTICE
E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH RULES 8(6) & 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002.
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/ charged to the secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Canara Bank, will be sold on As is where is, As is what is" on 19.07.2025, for recovery of Rs. 41,88,466.89 (Rupees Forty One Lakhs Eighty Eight Thousand Four Hundred Sixty Six and Paise Eighty Nine Only) as on 31.05.2025 plus further Interest and cost from 01.06.2025 due to the ARM Branch of Canara Bank Borrowers - M/s. Pawan Enterprise, through its Partners Mr. Omkar Vilas Bhagwat & Mr. Prasanna Prashant Mahajan & Guarantor cum Mortgagor Mrs. Vijayanti Vilas Bhagwat.
The reserve price and the earnest money deposit will be as mentioned below:

Lot	Description of the Property	Reserve Price	Earnest Money Deposit
1	All that Piece and parcel of Residential Flat No. 7 & 8, 1st Floor, Building Name "Shukratara CHS Ltd." Swami Samarth Nagar, Survey No. 11, Hissa No. 1 & 2, S. No. 10, H. No. 2/B/1 & 2/B/2, Village - Talegaon Dabhade, Talegaon Chakan Road, Taluka - Maval, Dist - Pune, admeasuring 835 Sq. FT. in the name of Mrs. Vijayanti Vilas Bhagwat Boundaries - North - Internal Road, South - Open Land, East - Sumukh Building, West - Internal Road CRESAI ID - 400029885289	Rs. 29,00,000/-	Rs. 2,90,000/-

The Earnest Money Deposit shall be deposited on or before 18.07.2025 upto 5.00 p.m. Details of EMD and other documents are to be submitted to service provider on or before 18.07.2025 upto 5.00 pm.
Date up to which documents can be deposited with Bank is 18.07.2025 upto 5.00 p.m.
For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Mr. Sudarshan Joshi, Chief (Mob No. 8655948054) Mrs. Kinjal Vishal Parmar officer (Mob. No. 7698185403) E-mail id : cb2360@canarabank.com during office hours on any working day or the service provider Baanknet, (M/s. PSB Alliance Pvt. Ltd.), (Contact No. 7046612345/ 6354910172/ 829122020/ 9892219848/ 8160205051, Email: support.baanknet@psballiance.com support.baanknet@procure247.com).
Date : 26.06.2025 Sd/-
Place : Mumbai Authorised Officer
Canara Bank, ARM Branch



IKF FINANCE LIMITED
HEAD OFFICE : B-40-1-144, Corporate Centre, M.G.Road, Vijayawada-520 010. Phone No.: 0866-2474644.
DEMAND NOTICE [Section 13(2)]
A notice is hereby given that the following Borrower(s)/Guarantor(s) have defaulted in the repayment of principal and interest of the loans facility obtained by them from the IKF Finance Limited and the loans have been classified as Non-Performing Asset (NPA). The notices were issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned unserved and as such they are hereby informed by way of this public notice.

1) Name of Borrower(s)/ Co-Borrower(s)/Guarantor(s): 1) M/s. Prabhu Travel Rep by its Proprietor Mr. Shreyash Pravin Prabhu, Ph:7045864220, 2)Mr. Shreyash Pravin Prabhu S/o Pravin Prabhu, Ph:7021258663, 3)Mr. Pravin D. Prabhu S/o D. Prabhu, Ph: 9082145155, 4) Mrs. Santoshi Pravin Prabhu W/o Pravin Prabhu, Ph: 9082145155, All are Rio. Flat No. 719, Bldg No.3, B Wing, SRA CHS, Near Anuja Tower, Rajchawl Desai Marg, New Prabhadevi, Mumbai-400025, Maharashtra.
2) Name of Borrower(s)/ Co-Borrower(s)/Guarantor(s): 1) M/s. Parth Enterprises Rep by its Proprietor Mr. Prashant Ganpat Gurav, Shop No. 3, Ground floor, Plot No. 408, Sudharshan CHS Rd. B wing Acharya Donge marg, Parel East, Mumbai, Maharashtra. 400012 Ph:885095429, 2) Mr. Prashant Ganpat Gurav S/o Ganpat Gurav, Room No. 101, 1st floor, T-30, Sai krupa Bldg, Pratiksha Nagar, Near Police Station, Sion Koliwada, Mumbai 400022. 3) Mrs. Trupti Agilro International A Proprietary concern having its address at Flr-5, 18-29 Plot-04, Essa Manzil, Shree Ram Mandir Marg, Durgadevi Udyan, 4th Kumbharwada, Mumbai - 400004
3) Name of Borrower(s)/ Co-Borrower(s)/Guarantor(s): 1) All that piece and parcel of SHOP No. 1, on Ground Floor, Adm. 16 sq. mtrs. in the building known as Shree Renuka Silver CHSL, situated on Plot No. 253-B situated at Sector 17 at village ULWE, Tal-Parvel, Dist- Raigad 410206 within the limits of Parvel Municipal Corporation.
2) All that piece and parcel of Shop No. 2, on ground floor, Adm. 14 sq. mtrs. in the building known as Shree Renuka Silver CHSL, situated on Plot No. 253-B situated at Sector 17 at village ULWE, Tal-Parvel, Dist- Raigad 410206 within the limits of Parvel Municipal Corporation.
The steps are being taken for substituted service of notice. The above Borrower(s) and /or their Guarantor(s) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The borrowers attention is invited to provisions of Sub-section(8) of Section 13 of the Act, in respect of time available to redeem the secured assets.
Date: 27.06.2025, Place: Mumbai Sd/- Authorised Officer, IKF Finance Limited



Kaya Limited
CIN: L85190MH2003PLC139763
Registered Office: 23/C, Mahal Industrial Estate, Mahakali Caves Road, Near Paperbox Lane, Andheri (East), Mumbai - 400093.
Tel no.: 022-66195000, Fax No.: 022-66195050
Website: www.kaya.in Email: investorrelations@kayaindia.net

NOTICE OF THE EXTRAORDINARY GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE (VC) OTHER AUDIO VISUAL MEANS (OAVM)
NOTICE is hereby given that the Extraordinary General Meeting (EGM) of the Company will be held on Tuesday, July 22, 2025 at 10.00 a.m. (IST) through Video Conference/Other Audio-Visual Means (VC/OAVM), to transact the businesses as set out in the notice of the EGM.
The EGM is convened in compliance with applicable provisions of the Companies Act, 2013 and the rules made thereunder ("Act"), applicable provisions of Securities Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015, ("Listing Regulations") and the provisions of General Circular No. 09/2024 dated September 19, 2024, other circulars issued by Ministry of Corporate Affairs from time to time and Circular No. SEBI/IO/CFD/CFDPO-2/P/CR/2024/133 dated October 3, 2024 issued by SEBI, without the physical presence of the Members at a common venue.
In terms of the MCA Circulars, the Notice has been sent in electronic form only to the members of the Company whose names appear in the Register of Members / list of beneficiary owners as received from National Securities Depository Limited and Central Depository Services (India) Limited and whose email IDs are registered with the Company / Depositories / RTA as on June 20, 2025, being the cut-off date. A person who is not a member as on the cut-off date should treat the Notice for information purposes only. The Notice will also be available on the website of the Company at www.kaya.in, websites of Stock Exchanges. The instructions for joining and manner of participation in the EGM will be provided in the Notice. Members attending the EGM through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.
Members holding shares in physical form and who have not yet registered/updated their email id with the Company are requested to register/update their email id with by writing to the Company at investorrelations@kayaindia.net or to Company's Registrar and Share Transfer Agent at viz., MUFG Infime India Private Limited at infimelpdesk@infimaps.mufg.com.
The Company will provide remote e-voting facility to all its members to cast their votes on the resolution as set forth in the Notice. Additionally, the Company will provide facility of voting through a-voting during the EGM. The detailed procedure for voting via remote e-voting at the EGM shall be provided in the Notice.
By Order of the Board
Sd/-
Place : Mumbai Nitika Dalmia
Date : June 27, 2025 Company Secretary & Compliance Officer



यूनियन बैंक ऑफ इंडिया
A Government of India Undertaking
Tardeo Mumbai (31940) Branch, Address A/251-B, Sethna House, Tardeo Road, Tardeo, Mumbai, Maharashtra - 400007
Contact No: 23802209 Mail Id : ubin0531944@unionbankofindia.bank
Ref: SAR3194010108002890262526 Date: 15.05.2025

The Borrower/s
Anupam C Bhowmik 205, 3rd Floor, Om Shripal Park Chs Virat Nagar Virar Thane MAH 401303 In. Sir/Madam,
Notice under Sec.13 (2) read with Sec.13 (3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
The addressee No 1 herein have availed the following credit facilities from our Tardeo Mumbai (31940) Branch and failed to pay the dues/installment/ interest / operate the accounts satisfactorily and hence, in terms of the RBI guidelines as to the Income Recognition and Prudential Accounting Norms, your account/s has/have been classified as Non-Performing Asset as on 20.12.2021. As on 30.04.2025 a sum of Rs. 12,78,132.86 (Rupees Twelve lakh Seventy Eight thousand One hundred Thirty Two and paise Eighty Six only) is outstanding in your account/s.
The particulars of amount due to the Bank from No.1 of you in respect of the aforesaid account/s are as under:

Type of Facility	Outstanding Amount as on date of NPA i.e. as on 20.12.2021	Un applied interest w.e.f. 20.12.2021 to 30.04.2025	Penal Interest (Simple)	Cost/ Charges incurred by Bank.	Total dues
UNION HOME FIXED RATE	Rs. 3,06,579.10	Rs. 9,69,553.76	0.00	Rs. 12,78,132.86	Rs. 12,78,132.86
TOTAL DUES IN BOTH THE ACCOUNTS					Rs. 12,78,132.86

To secure the repayment of the monies due or the monies that may become due to the Bank, Anupam C Bhowmik, had /have executed documents on 03.03.2003 and created security interest by way of:
Mortgage of immovable property described herein below: Flat No. 205, 3rd Floor, Building Name "Shripal Park-B", Society known as "Shripal Park -B Co-op Housing Society LTD", Plot No. 152, Survey No. 402/A of Village Virar, Virar (West), Taluka Vasai, District Thane - 401303.
Therefore, you are hereby called upon in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002, to pay a sum of Rs. 12,78,132.86 together with further interest and charges at the contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given under the said Act.
As per section 13 (13) of the Act, on receipt of this notice you are restrained /prevented from disposing of or dealing with the above securities without the consent of the bank. Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Yours Faithfully,
Sd/-
Authorised Officer

REF: BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, AT MUMBAI
INTERLOCUTORY APPLICATION NO 3670 OF 2023
IN
COMPANY PETITION (IB) NO. 4563 OF 2019
(Under Section 66 and 67 of the Insolvency and Bankruptcy Code, 2016)
Kaish T Shah Applicant/Resolution Professional of Corporate Debtor Vs.
Narendra Patel & Ors ...Respondents
IN THE MATTER OF
Ultra Tech Cement Limited Petitioner
Vs
Jaatvedas Construction Company Private Limited. Corporate Debtor
To
Honest Enterprise
A Proprietary concern having its address at 659/11, Rajiv Gandhi Nagar, Bibawewadi, Pune, Maharashtra 411037 ...Respondent No.6
Gopal Enterprise
A Proprietary concern having its address at 1st Floor, Sangam Society, Near Sunder Laundry, R.S.Marg, Indira Nagar, Malad East, Mumbai, Maharashtra 400097 ...Respondent No.7
Laxmi Traders A Proprietary concern having its address at 2 Talao Advasi Pada, Bhd J B NAGAR, Near Borosil Glass, Andheri East, Mumbai, Maharashtra 400059 ...Respondent No.8
ONE 10 Enterprise
A Proprietary concern having its address at 01-Royal Palm, Near Soni Complex, Malad West, Opp. West End Bldg, Mumbai 400064 ...Respondent No.10
Unique Sales Corporation
A Proprietary concern having its address at G.No.12/MF.S.No.45, Sagar Nd East 5/b,Dhumalnagar, Vashi East, Palghar 401208 ...Respondent No.11
Chunilal B. Gupta
Majiwada Lorry Stand, Opp. Swati Nagar Service Industrial, Pokharan Road No. 2, Thane (W), Maharashtra - 400610 ...Respondent No.12
Deepak Arun Modak
Room No.104, Building B1, O3, Sector 01, Padmavati Road, Virar (W), Maharashtra 401303 ...Respondent No.13
Global Interiors
A Proprietary concern having its address at A-2, 47, Lohiya Nagar, Near Milan Subway,Vile Parle West, Mumbai 400056 ...Respondent No.14
Kashish Enterprise
A Proprietary concern having its address at Flat No.104, Florica Bldg No.1,1st Floor, Kasarvadavi, Near Everest Country Side, G B Road, Mumbai 400602 ...Respondent No.15
Aadarsh Enterprises
A Proprietary concern having its address at Plot No.99, Shop No.1, Floor-1, Bhavana Baug, 2nd Gully, Shankar Pupalla Road, Mumbai Centre, Mumbai 400008 ...Respondent No.16
Sushila Enterprises
A Proprietary concern having its address at Shop No. 5, Imperial Square, Opp. Nagla Bunder, Bhayandrapada, G. B. Road Thane (W) 400615 ...Respondent No.17
Mair RZA
Having its address at Room No. 1 Chawal No. 1, Pancham Chawal, Indira Nagar, Titwala 421605 ...Respondent No.20
Mair RZA GD City (A Wing)
Having its address at Room No. 1, Chawal No. 1, Pancham Chawal, Indira Nagar, Titwala 421605 ...Respondent No.21
Mair RZA GD City (B Wing)
Having its address at Room No. 1, Chawal No. 1, Pancham Chawal, Indira Nagar, Titwala 421605 ...Respondent No.22
Mair RZA GD City @ Wing)
Having its address at Room No. 1, Chawal No. 1, Pancham Chawal, Indira Nagar, Titwala 421605 ...Respondent No.23
Ganesh Trading
A Proprietary concern having its address at Bldg No506, Room No.1, Prop No 004939900, Ulhasn, Ulhasnagar, Thane 421002 ...Respondent No.25
R K Enterprise
A Proprietary concern having its address at Room No. 2, Ground Floor, Budh Phule Nagar, Dr. Ambedkar Road, Thane, Maharashtra 400099 ...Respondent No.26
Natural Corporation
A Proprietary concern having its address at Room No 250, Devi Pojag Chawl, Near Lorry Stand, Buddha Phule Nagar, Ambedkar Road, Thane 400602 ...Respondent No.27
Agilro International
A Proprietary concern having its address at Flr-5, 18-29 Plot-04, Essa Manzil, Shree Ram Mandir Marg, Durgadevi Udyan, 4th Kumbharwada, Mumbai - 400004 ...Respondent No.28
Dharashiv Enterprise
A Proprietary concern having its address at Regal Heights, Office No. 205, Sec 9, Achole, Thane 401209 ...Respondent No.29
1. The captioned Application under Section 66 and 67 of the Insolvency and Bankruptcy Code, 2016, was filed on 12.08.2023 by Mr. Kaish T. Shah, Resolution Professional of Jaatvedas Construction Company Private Limited.
2. Take Notice that the next date of hearing in the captioned matter is 05.08.2025.
3. This substituted service is being issued in compliance of Order dated 09.04.2025 passed by the Hon'ble National Company Law Tribunal, Mumbai Bench-II.
4. Any Respondent desirous of opposing the Captioned Application should send to the undersigned, a copy of his affidavit, signed by him or his advocate, with his name and address, so as to reach the Applicant not later than two days before the date fixed for the hearing of the Application. A copy of the Application will be furnished by the undersigned.
Date: 28.06.2025 Kaish T. Shah
Place : Mumbai Resolution Professional of
Jaatvedas Construction Company Private Limited
Reg. No. IBB/PA-001/IP-P00267/2017-18/10511
Email: jaatvedas.cirp@gmail.com

